

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank
Vs.

.... Petitioner/Applicant

Bhushan Power and Steel limited

....Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anand Prakash Das, adv DGSTI, Bhubaneswar Zone
For Respondent : Mr. Abhinav Vashisht, Sr. Adv. Mr. Mahender Kumar
Khandelwal, Mr. Krishna Pratap Singh, Advs. For R1
Mr. Manmeet Singh, Ms. Nishtha Chaturvedi, Advs. R4

ORDER

List the matter for further consideration on 11.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)